

Hence no project report for this is available with Small Industries Development Organisation, District Industries Centres, Small Industries Service Institute, etc.

Recognition of Maithili Language

2081. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1297 on 26 November, 1980 regarding inclusion of various languages in Eighth Schedule and Unstarred Question No. 9254 on 29 April, 1981 regarding recognition of Maithili language and state:

(a) whether the representation of the Mithila Sangh dated 24 February, 1981 has been forwarded to the Government of Bihar to give facilities to Maithili language under Article 345 of the Constitution;

(b) if not, the reasons therefor;

(c) what specific steps are being taken to develop the cultural and literary heritage of Maithili and other languages of Bihar; and

(d) whether facts about the resolution of Bihar State Council of the Communist Party of India about Urdu, Maithili, Santhali, Bhojpuri and Magahi languages has since been ascertained; if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):
(a) to (d) A statement is attached.

Statement

The representaton of the Mithila Sangh dated 24-2-81 urged upon the President to take action under Article 347 of the Constitution and not Article 345 as stated in the question. The representation was considered and it was felt that it may not be appropriate to take recourse to Article 347 of the Constitution in such matters. However the endeavour of the Government is to develop the cultural and literary heritage of all the languages.

2. The Union Ministry of Education and Culture have specific schemes for the promotion and development of all languages. Some of these are:—

(i) Scheme of prizes on books/manuscripts in Indian languages other than Hindi, Sanskrit, and author's mother-tongue;

(ii) Scheme of production of University level books in Hindi and regional languages;

(iii) National award of prizes to authors of original standard work in Hindi and other Indian languages; and

(iv) Financial assistance to voluntary organisations for promotion of Indian languages.

3. The Central Institute of Indian Language, Mysore engaged in the task of promotion and development of tribal and other border languages with a view to helping their use in school education and adult education. Further the national institutions like the Sahitya Academy have been giving awards for excellence in literary writings to various languages like Nepali, Manipuri, Dogri, Maithili etc.

4. As regards the resolution of the Bihar State Council of the Communist Party of India about Urdu, Maithili, Santhali, Bhojpuri and Magahi languages, it may be submitted that a statement in this regard was laid on the Table of the House on 24th August, 1981.

Job reservation quota for SC and ST

2083. SHRI B. V. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government have accepted the recommendations of the Mandal Commission for 27 per cent job quota for the Scheduled Castes and Scheduled Tribes; and

(b) if not, what steps are being taken to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) The Mandal Commission Report has been sent to State Governments for comments. On receipt of their replies the Central Government will give further consideration to the Report of the Backward Classes Commission with a view to formulating their views on the various recommendations contained in the Report.

Details of agencies to whom levy cement quota is to be issued

2084. SHRI B. V. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Union Government have taken a decision that levy cement for construction of factories will be available only to industries coming up in backward districts or areas with no manufacturing units;

(b) if so, what are the agencies to which levy cement will be made available by Government;

(c) whether the levy cement will be made available only from the Centre's quota; and

(d) if so, how much levy cement quota has been issued for the last three months and the agencies to whom it has been allotted?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (c) The following categories of industrial establishments in organised sector (both large and medium scale) are eligible for levy cement for purpose of factory construction:—

(i) Industries coming up in 'No Industry Districts',

(ii) Industries coming up in industrially backward district/areas recognised by Government of India;

(iii) Export oriented industries with 60 per cent and above export obligations; and

(iv) Appendix I Industries; and

(v) Industries in the Central State Public Sector and in the co-operative sectors.

The above categories will receive cement from the Central quota under the control of Cement Controller. However, industrial units in small-scale sector would get levy cement, both for construction and raw material purposes, from respective State Governments.

(d) The information is being collected and will be laid on the Table of the House.

Sick units

2085. SHRI BALASAHEB VIKHE PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) the number and name of sick units both in the large and small scale sectors State-wise as on 30 June, 1979, 1980, 1981 and 1982;

(b) the name of sick units whose management has been taken over by Government with their assets and liabilities; and

(c) the steps Government have taken or propose to take to help in reviving the sick units?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Data on sick industrial units assisted by banks are collected by the Reserve Bank of India as per definition of sickness adopted by it. Number of large sick industrial units (each enjoying bank credit of Rs. one crore or above) as on 30th June, 1979, 1980 and 1981 and of sick small scale units as on 30th December, 1979, 1980 and 1981, State-wise, as made available by the bank are shown in the statement laid on the Table of the House. (*Placed in Library. See No. LT—4302/82*) In view of the practices and usages customary among the bankers and also in